

ing department is not prepared to take pre-levels and record before the excavation work commenced. During the meeting with the Chief Minister of all the 42 MPs of Andhra Pradesh held on 22nd February, 1992, the Hon. Chief Minister and Chief Secretary have issued instructions to record all pre-levels of the excavation work before commencing and making available the copies of such records with the Collector of the concerned districts. So far, it has not been done. It is regrettable that the fundamental duty of the Section Officer or Junior Engineer is to take pre-levels for the excavation to be carried out to arrive at the correct quantity of excavation done by the contractors. Though the work was commenced, no record was available and I believe that Rs. 300 crores given by the World Bank are going to be misused and our credibility with World Bank is at stake.

I, therefore, urge upon the Government of India to immediately send teams of Central Vigilance Commission or Central Intelligence people to coastal districts of Andhra Pradesh where the World Bank's funds are being misused.

[*Translation*]

SHRI BALRAJ PASSI(Nainital): Mr. Speaker, Sir, the Union Government has bestowed the Bharat Ratana on Netaji Subhash Chandra Bose. It has rectified a mistake committed 45 years back. What should have been done years back, has been done now. However, our countrymen are very happy about it. But it is a matter of regret that Netaji's birthplace at Cuttack has been neglected. It is in ruins today. Few years back, the then Secretary of Cultural Affairs of the Orissa Government had put forward a proposal to convert the site into a Museum in memory of the departed leader. However, this move was opposed on the grounds that there was nothing left at the site, as the furniture, crockery and other

materials kept in the house have been stolen. Sir, in 1975, the Government erected an inscription at that site mentioning that it is Netaji's birthplace. In 1985, a hospital was also opened in memory of Netaji, but due to shortage of funds and lack of enthusiasm on the part of Members, the conditions in the hospital remain deplorable. The Government has also failed to preserve the dignity of late leader.

It is my humble submission that the Government should build a suitable memorial for Netaji.

SHRI MAHENDRA SINGH THAKUR (Khandwa): Hon. Mr. Speaker, Sir, through you, I would like to draw the attention of the Government towards the fact that weavers all over the country are leading a hand to mouth existence, Their very survival is at stake. The Government has not initiated any programme for their welfare, anywhere in the country. I come from Madhya Pradesh. In my constituency, the situation has come to such a pass that instances of weavers selling their household items are not uncommon. At present, the Government is not providing them with any kind of relief and so far as the matter of their recruitment is concerned, nothing concrete has been done. Today, the condition of the weavers is very bad. I would like the Government to pay attention towards this matter. (*Interruptions*)

[*English*]

SHRI BASU DEB ACHARIA (Bakura): Sir, thousands of Anganwadi workers have come to Delhi and are demonstrating in Boat Club and courting arrest. These Anganwadi workers come to this capital city of Delhi at least thrice in a year in order to increase their allowance which was fixed 15 years back when the ICDS programme was started. These workers get Rs. 250 as allowance. This amount was fixed long back, since the inception of this programme and the previ-

ous Government had agreed to revise the minimum allowance to the Anganwadi workers. they agreed to increase it to Rs. 500 but it was not implemented. Sir, you can imagine how these Anganwadi workers can survive with this paltry amount of Rs. 250. They are doing a very good job in the rural areas for the welfare of the child and the mother. But these workers are neglected and are today courting arrest. So, I demand that their allowance of Rs. 250 per month should be revised and increased so that these workers can survive. (*Interruptions*)

SHRI SUSEELA GOPALAN (Chirayinkil): Sir, actually the Government is claiming this programme as a prestigious programme. But the condition of these workers are very very poor. How can they live at this time, specially when the prices are going up, with their allowances ranging from Rs. 175 to Rs. 225? At the most, after eleven years, they are getting Rs. 325. This is actually a tiresome job as they are dealing with very minor children for the whole day and these to go for hour visit family planning workers on. Their service conditions are very poor and the Government is always taling that they are doing something. But never have they come out with a proposal. Now, thousands of workers are courting arrest in Delhi Govt. will have to do something.

SHRI BASU DEB ACHARIA : The Government should make a statement on this matter. (*Interruptions*)

MR. SPEAKER: Mr. Vijayaraghavan.

(*Interruptions*)

[*Translation*]

*SHRI V.S. JAYARAGHAVAN (Palakkad): Mr. Speaker, Sir, it has been found that the water in the wells and tubewells in

Chullimada area of Palakkad district in Kerala house greater Florida content. It is believed that this would can impairment of bones and teeth particularly among the children. They also suffer from pain in the joints. Complaints about the spreading of this disease are available from this area.

The Government should may immediate attention to this problem. I would request the Government to issue necessary instructions to the concered authorities to take immediate steps to reduce the content of Florida in the water.

SHRIMATI SAROJ DUBEY (Allahabad): We would like to get the Government's reaction in this regard. Mr. Speaker, Sir, please help us.

SHRI MAHAN SINGH: A lady should be in the chair to settle matters pertaining to ladies. (*Interruptions*)

[*English*]

SHRI BASU DEB ACHARIA: The Minister of Parliamentary Affairs is here. Let him make a statement. (*Interruptions*)

MR. SPEAKER: You know, this is really testing the patience of everybody sitting here. You said that this is an important matter, I allowed two Members to raise it. You have not given any notice to the Minister. The Minister is not present in the House. You are insisting that the reply should be given. Who should give the reply? This is very very incorrect and this is nothing but doing injustice to other Members. The Member speaking from there has as much right to speak as you have. I allow one Member to speak at on time. But one Member alone wants to speak two or three times. Those Members sitting in the back benches are saying that they are not given an oppor-

*Translation of the speech originally delivered in Malayalam.